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 കേരള സർക്കാർ
 Government of Kerala
 2018



Regn. No. KERBIL/2012/45073
 dated 5-9-2012 with RNI
 Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA
Law (Legislation-G) Department
NOTIFICATION

No. 25650/Leg. G2/2017/Law.

7th April, 2018

Dated, Thiruvananthapuram, 24th Meenam, 1193

17th Chaithra, 1940.

The following Ordinance promulgated by the Governor of Kerala on the 7th day of April, 2018 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.

ORDINANCE No. 27 OF 2018**THE KERALA UNIVERSITY (AMENDMENT) ORDINANCE, 2018**

Promulgated by the Governor of Kerala in the Sixty-ninth Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala University Act, 1974.

Preamble.—WHEREAS, the Kerala University (Amendment) Ordinance, 2017 (40 of 2017) was promulgated by the Governor of Kerala on the 26th day of December, 2017;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 97 of 14th Kerala Legislative Assembly and the same could not be introduced in, and passed by, the Legislative Assembly during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala University (Amendment) Ordinance, 2018 (16 of 2018) was promulgated by the Governor of Kerala on the 12th day of February, 2018;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 115 of 14th Kerala Legislative Assembly and the same could not be introduced in, and passed by, the Legislative Assembly during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the Kerala University (Amendment) Ordinance, 2018 (16 of 2018) will cease to operate on the 9th day of April, 2018;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala University (Amendment) Ordinance, 2018.

(2) It shall be deemed to have come into force on the 26th day of December, 2017.

2. *Act 17 of 1974 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala University Act, 1974 (17 of 1974) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 and 4.

3. *Amendment of section 17.*—In section 17 of the principal Act,—

(a) under the heading "*Elected Members*";—

(i) for item (1), the following item shall be substituted, namely:—

“(1) Three Principals of Government colleges, elected from among themselves, three Principals of private colleges, other than unaided colleges, elected from among themselves and one Principal of unaided colleges elected from among themselves.”;

(ii) in item (11), for the words “Four members”, the words “One member” shall be substituted;

(b) under the heading "*Other Members*", after item (4), the following item shall be inserted, namely:—

“(5) One member nominated by the Government from the field of Information Technology.”.

4. *Amendment of section 21.*—In section 21 of the principal Act, under the heading “*Other Members*”,—

(a) in item (a),—

(i) for the word “Thirteen”, the word “Twelve” shall be substituted;

(ii) in sub-item (i), for the word “seven”, the word “six” shall be substituted;

(iii) for sub-item (ii), the following sub-item shall be substituted, namely:—

“(ii) Two Principals of colleges, of whom one shall be from a Government college and the other shall be from a private college other than an unaided college.”;

(b) after item (d), the following item shall be inserted, namely:—

“(e) the member referred to in item (5) under the heading “*Other Members*” in section 17.”.

5. *Repeal and saving.*—(1) The Kerala University (Amendment) Ordinance, 2018 (16 of 2018) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

P. SATHASIVAM,
GOVERNOR.